

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1220 of 2019**  
**& I.A. No. 17 of 2020**

**In the matter of:**

**India Power Corporation Ltd. ....Appellant**

**Vs.**

**Meenakshi Energy Ltd., through Resolution  
Professional, R. Ravi Shankar Devarakonda & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy and Mr. Saikat Sarkar, Advocates.**

**Respondent: Mr. Mukund P. Unny, Mr. P. V. Dinesh and Mr. Ashwini Singh, Advocates for RP.**

**Mr. Aditya Marwah, Advocate for SBI.**

**Mr. Ravi Kishore and Ms. Rajshree Chauduary,  
Advocates for R-3 (PTC)**

**With**

**Company Appeal (AT) (Insolvency) No. 1450 of 2019**

**In the matter of:**

**Debasish Som ....Appellant**

**Vs.**

**Meenakshi Energy Ltd., through Resolution  
Professional, R. Ravi Shankar Devarakonda & Anr. ....Respondents**

**Present:**

**Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy and Mr. Saikat Sarkar, Advocates.**

**Respondent: Mr. Mukund P. Unny, Mr. P. V. Dinesh and Mr. Ashwini Singh, Advocates for RP.**

**Mr. Aditya Marwah, Advocate for SBI.**

**ORDER**

**18.03.2020:** It appears that both the parties have filed their written submissions, however, learned counsel for Appellant wants to make some oral submissions.

List the appeal under caption 'for orders' on **7<sup>th</sup> April, 2020**.

Meanwhile, the Resolution Professional shall file the updated Status Report in regard to the Corporate Insolvency Resolution Process.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*